

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 31/RP/2023**

Subject : Petition for review of the order dated 28.7.2023 in Petition No. 255/GT/2020 for truing-up of tariff for the period 2014-19 and determination of tariff for the period 2019-24 in respect of Uri-I Hydroelectric Project (480 MW).

Petitioner : NHPC

Respondents : PSPCL and 12 ors.

Date of Hearing : **4.4.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NHPC  
Shri Anant Singh Ubeja, Advocate, NHPC  
Ms. Nehal Jain, Advocate, NHPC  
Shri Mohd. Faruque, NHPC  
Shri Piyush Kumar, NHPC  
Shri Jitendra Kr. Jha, NHPC  
Shri Mohit K. Mudgal, Advocate, BRPL & BYPL  
Shri Sachin Dubey, Advocate, BRPL & BYPL  
Shri Mohit Jain, Advocate, BRPL & BYPL  
Ms. Shweta Chaudhary, BRPL & BYPL  
Ms. Jaya, BRPL & BYPL

**Record of Proceedings**

During the hearing, the learned counsel for the Review Petitioner made detailed oral submissions on the following:

- i) *Erroneous application for calculating the gross value of the assets being de-capitalised for 'assumed deletions' for the period 2014-19.*
- ii) *Disallowance of the following additional capital expenditure claims:*
  - a) *Fire tender fabricated on TATA LPT for 2016-17;*
  - b) *Installation of the Sewage treatment plant for colony for 2020-21 (under J&K Pollution Board directions)*
- iii) *Error in considering the decapitalisation value of the disallowed asset (Lenovo think server).*

2. The learned counsel for the Respondents, BRPL & BYPL, objected to the submissions of the Review Petitioner and submitted that there is no error apparent on the face of the order. Learned counsel for the Respondents, while pointing out



that the Review Petitioner cannot be permitted to challenge the methodology of considering the 'assumed deletions' at the stage of review, He further submitted that the reply filed in the matter may be considered while passing the orders.

3. The Commission after hearing the parties, reserved its order in the matter.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

